1	2	3	4
Railway Protection Special Force (RPSF) Personnel Killed	01	0	0
Government Railway Police (GRP) Personnel Killed	01	0	0
Home Guard (HG) Personnel Killed	01	0	0

Reclassification of offences

1805. DR. T. N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has received any proposals/representations by State Governments or judicial fraternity to reclassify some of the offences under the non-cognizable category into cognizable offences under the CrPC and Indian Penal Code:
 - (b) if so, the details thereof and the reaction of Government thereto;
- (c) whether the present Criminal Justice System has not withstood the test of time in curtailing delays in disposal of cases and improving conviction rates of serious crimes; and
- (d) if so, the reaction of Government thereto and the details of steps to be taken by Government to revamp the administration of Criminal Justice System?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) The Law Commission of India has reported that they have received representations for reclassifying the offence under section 187 of Indian Penal Code from non-cognizable category into cognizable offences.

(c) and (d) The amendments in the Indian Penal Code and the Code of Criminal Procedure are carried out from time to time based on the recommendations of the Law Commission of India, various Court judgments and the reports of any other Committee specially constituted for the purpose. The Law Commission of India has been requested for giving a comprehensive report covering all aspects of criminal law so that comprehensive amendments can be made in the various laws *viz*. Indian Penal Code, Code of Criminal Procedure and the Indian Evidence Act etc. The Law Commission of India has intimated that they have identified certain focus areas and formed sub–groups to deliberate on such areas relating to IPC and CrPC.